The Indian Tramways (Bombay Amendment) Act, 1948

Act 50 of 1948

Keyword(s):
Central Act Amendment, The Indian Tramways Act, 1886, Tramways
THE INDIAN TRAMWAYS (BOMBAY AMENDMENT) ACT, 1948.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.

2. Amendment of section 7 of Act XI of 1886.

3. Amendment of sections 10 and 12 of Act XI of 1886.

BOMBAY ACT No. L OF 1948.¹

[THE INDIAN TRAMWAYS (BOMBAY AMENDMENT) ACT, 1948.]

[29th October 1948]

Adapted and modified by the Adaptation of Laws Order, 1950.

An Act to amend the Indian Tramways Act, 1886, in its application to the Province of Bombay.

WHEREAS it is expedient to amend the Indian Tramways Act, 1886, in its application to the Province of Bombay, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Tramways (Bombay Amendment) Act, 1948.

2. In sub-section (l) of section 7 of the Indian Tramways Act, 1886, hereinafter Amendment called the said Act, after the words “public traffic” the words “or private use, of section 7 as the case may be” shall be inserted.

3. In clause (c) of sub-section (l), and in sub-section (2), of section 10, and Amendment in section 12, of the said Act, after the words “public traffic”, the words “or private use” shall be inserted.

4. After section 48 of the said Act, the following new section shall be inserted, namely:—

“49. Notwithstanding anything contained in this Act, the Government may, by notification in the Official Gazette, exempt any tramway, which is not, or when completed will not be, a railway as defined in article 36 of the Constitution, and which is constructed and maintained for private use, from the operation of any provisions of this Act or declare that any provisions of this Act shall apply to such tramway with such modifications as may be specified in the notification.”

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1948, Part V, page 299.
² This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
³ These words and figures were substituted for the words, figures and brackets “a federal railway as defined in sub-section (2) of section 311 of the Government of India Act, 1935”, ibid.